

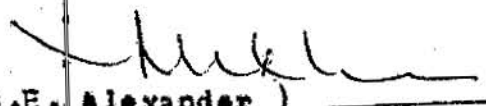
TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....
New Delhi, the 12th February, 1987.

NOTIFICATION
INCOME-TAX

No. ~~7024~~ ⁷¹³² (F.No.398/32/85-IT(B) : In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.5649 dated 18th February, 1984 the Central Government authorises ex-post-facto Shri L.K. Soni, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act, with effect from 24.6.1985.



(B.E. Alexander)
Under Secretary to the Government of India

To

The Manager,
Government of India Press,
Mayapuri,
New Delhi.

Copy forwarded to :-

1. All Directors of Inspection including (DOMS), New Delhi.
2. The Director, IRS(DT) Staff College, P.B.No.40, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Rajasthan, Jaipur.
5. The Chief Secretary, Government of Rajasthan, Jaipur.
6. The Jt. Secy. & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Jodhpur.
8. IAC, Inspection Division(CBDT), Mayur Bhavan, New Delhi.
9. DI(RS&PR), Mayur Bhavan, New Delhi.
10. Bulletin Section, DI(P&P), Hans Bhavan, New Delhi.
11. Guard File.


(B.E. Alexander)
Under Secretary to the Government of India